

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2



ITEM No.205
C.P. (IB)/208(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Sangeeta Ajay Goenka PG Rainbow Papers Ltd Through
Janak Jagjivan Shah
V/s
Union Bank of India & Others

.....Applicant

.....Respondent

Order delivered on: 21/08/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dheeraj Garg, Adv.

For the RP : Mr. Mandeep Singh Saluja, Adv. for Mr. Atul Sharma, Adv.

ORDER

Proxy counsel for the Resolution Professional appeared and submitted that arguing counsel has filed a leave note. Perused the leave note. The leave note is not properly filed. It is for more than one matter. Hence cannot be accepted. It is also observed the RP has not filed the report in time nor rectified the objections in scrutiny for over 1 month. He also has not complied with the earlier order. In view of the same, the Registry is directed to write to the IBBI on the laxity shown by the RP in filing the report and failing to ensure that the application is filed without defects pointed out in scrutiny/removed in time and delay serving to the respondents.

List for further consideration on 11.09.2024.


DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)


CHITRA HANKARE
MEMBER (JUDICIAL)